

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 126(ND)/2015

IN THE MATTER OF:

Focus Energy Ltd.

.....Petitioner

v.

M/s. Reebok India Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397-398 of the Companies Act

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

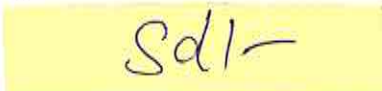
For the Petitioner(s) : Shri N. Ganpathy, Senior Advocate
Shri Kamal Shankar, Advocate
Shri Atul N, Advocate
Shri Ankit Singal, Adv.

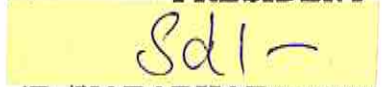
For the Respondent(s) : Dr. U.K. Chaudhary, Senior Advocate
Ms. Manisha Chaudhary, Mr. Karan Malhotra, Mr.
Himanshu Vij, Advocates for R-1 to 3 & 7 to 9

Shri Anand K. Ganesan & Ms. Swapna Seshadri,
Advocates for R-10

ORDER

On the request made on behalf of the learned Counsel for the respondent, hearing is deferred to 16th October, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER(JUDICIAL)

19.09.2017
V. Sethi